

(b) whether clearance has been received by the Governments of Maharashtra and Madhya Pradesh?

The Deputy Minister in the Ministry of Education (Shrimati Sundaram Ramachandran): (a) No Sir.

(b) Does not arise.

Chemical Factory at Thana

3094. { **Shri Baswant:**
Shri Vishwa Nath Pandey:
Shri Ram Harakh Yadav
Shri Madhu Limaye:
Shri Rameshwaranand
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:
Shri Kanakasabal:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that the United States of America provided loans twice for the establishment of a large private chemical factory at Thana near Bombay;

(b) if so, the terms thereof and total amount of loans; and

(c) Government's reaction thereto?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) The Export-Import Bank of Washington, USA and the U.S. Agency for International Development have approved in principle a dollar loan of 3.34 million (equivalent to Rs. 1.59 crores) and a rupee loan of Rs. 26,484,000 respectively to M/s. Herdillia Chemicals Limited, Bombay.

(b) The loan agreements which will incorporate the terms and conditions are under negotiation.

(c) Approval of Government is necessary for such loans.

Motive Behind Kairon Murder

3095. { **Shri Indrajit Gupta:**
Shri D. C. Sharma:
Shri P. Venkatasubbaiah:

{ **Shrimati Maimoona Sultan:**
Shri Daljit Singh:
Shri Iqbal Singh:
Shri Vishwa Nath Pandey:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have been requested by the Chief Minister, of Punjab to entrust the C.B.I. with the task of investigating the 'Motives' behind the Kairon murder;

(b) if so, whether the request has been acceded to; and

(c) the progress if any, made in this connection?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c) The matter is under consideration.

Officers of Mysore State

3096. Shri Mohsin: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that High Court of Mysore has observed in a recent writ petition that the seniority of the officers of the Mysore State fixed by the Central Government is provisional;

(b) if so, Government's reaction thereto; and

(c) whether any Committee has been appointed to hear the appeals by aggrieved officials of the Mysore State where seniority is affected by the publication of the list; and

(d) whether any time-limit is fixed for the filling and disposal of such appeals?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The High Court of Mysore have observed that the decision of the Central Government regarding the inter-State seniority list of Forest Department, Mysore,